

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-925/2015

IN THE MATTER OF:

Kotak Mahindra Bank Ltd. Applicant/petitioner
Vs.
Q Nine Logistics Pvt. Ltd. Respondent

Order under Section 433(e), 434 & 439 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

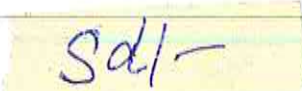
For the Applicant/petitioner : Mr. Prateti Rungta, Mr. Prashant Singh
Advocates

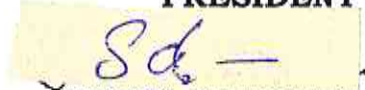
For the Respondent :

ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action.

Accordingly, the Company Petition no. 925/2015 is dismissed as withdrawn and liberty in terms of the prayer is granted.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.07.2017
V. Sethi